

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 257/TT/2015**

Subject : Determination of transmission tariff of **Asset-I:** 160 MVA 220/132 kV Transformer I at Purnea Sub-station along with associated bays; **Asset- II:** 160 MVA 220/132 kV transformer II at Purnea Sub-station along with associated bays under "Augmentation of Transformation Capacity and Reactive Compensation in Northern and Eastern Region" for 2014-19 tariff period.

Date of Hearing : 29.4.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Ltd. and 5 others

Parties present : Shri Amit Yadav, PGCIL  
Shri M.M Mondal, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Jatinder Singh, Lanco  
Shri Amit Banerjee, Lanco

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for **Asset-I:** 160 MVA 220/132 kV Transformer I at Purnea Sub-station along with associated bays; **Asset- II:** 160 MVA 220/132 kV transformer II at Purnea Sub-station along with associated bays under "Augmentation of Transformation Capacity and Reactive Compensation in Northern and Eastern Region" for 2014-19 tariff period.
- b) As per the investment approval dated 2.7.2012, the instant assets were scheduled to be commissioned on 27.2.2014. The assets were commissioned on 4.3.2016 and 11.6.2015 and there is time over-run of 24 months and 15 months in case of Assets I and II respectively. He submitted that the time over-run is due to delay in award of contract for extension of 220/132 kV Purnea Sub-station.
- c) The completion cost is within the revised approved apportioned cost.



2. The Commission observed that the completion cost of the instant assets is the same though there is time over-run of 24 months and 15 months. The Commission further submitted that the time over-run in case of the instant assets is different even though the assets (transformers) are to be installed in the same sub-station. The Commission directed the petitioner to submit the necessary explanation for difference in time over-run in case of the instant assets.

3. The Commission directed the petitioner to submit the above information alongwith the following information on affidavit with an advance copy to the beneficiaries by 10.5.2016:-

- a. Reasons for time over-run along with documentary evidence in the chronological order;
- b. Auditor's Certificate and revised tariff forms as per actual COD.

4. The Commission further directed the petitioner to file the above information within the specified time, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
V. Sreenivas  
Dy. Chief (Law)

